

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.151/TT/2020

Dated: 20.3.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 400 kV D/C (Quad) Kurukshetra-Jind TL along with associated bays under "Transmission System Strengthening in WR-NR transmission Corridor for IPP's in Chhattisgarh in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

- I. Copy of Investment Approval (IA) approved by Board of Directors of PGCIL clearly indicating the approved project cost.
- II. Whether entire scope of work defined in the IA is covered in the instant petition? Clarify.
- III. With regard to the additional capitalization in 2014 -19 period, clarify/submit the following:-
 - a. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - b. Details with regard to additional capitalization claimed during 2014-15 to 2018-19 period should be given in the following format:-

Asset No.	Head-wise /Party-wise	Particulars#	Year of Actual Capitalization	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)	Reversal (year wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
						-	-	-
						-	-	-

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify.

- c. With regard to the claim of additional capitalization, submit details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of 2014 Tariff Regulations.
- d. Submit details of additional capitalization claimed in 2019– 24 period along with justifications.

2. Asset-wise details in Form 13 indicating the head-wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works alongwith head-wise break-up (i.e. transmission line, Sub-station, PLCC, etc.) of IDC & IEDC.

3. Asset- wise details in Forms 5, 5A and 5B.

4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,
(Rajendra Kumar Tewari)
Bench Officer

